

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA

LIBRARY

OA. 350/1592/2019

Date of order: 11.12.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Arindam Sen, son of Sekhar Kumar Sen,  
residing at 30/A, Exhibition Bagan Road,  
P.O. & P.S. Berhampore, Dist-  
Murshidabad, Pin- 742101.

.....Applicant.

-versus-

1. Union of India, service through the Secretary, Ministry of Civil Aviation, Govt. of India, New Delhi- 110001.
2. The Chairman, Airport Authority of India, Rajiv Gandhi Bhawan, Safdarjung Airport, New Delhi- 110003.
3. The Director General of Civil Aviation, Rajiv Gandhi Bhawan, Safdarjung Airport, New Delhi- 110003.
4. The Regional Executive Director, Airport Authority of India, Eastern Region, NSCBI, Airport, Kolkata- 700 052.
5. The General Manager (HR), Airport Authority of India, Eastern Region, NSCBI, Airport, Kolkata- 700 052.

.....Respondents.

For the Applicant : Mr. M. Maity, Counsel

For the Respondents : Mr. A. K. Chaturvedi, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Since the respondent authorities do not come under the jurisdiction of this Tribunal being not notified under Section 14 of the AT Act, this Tribunal lacks jurisdiction to hear the matter.

2. Accordingly, the OA is dismissed due to lack of jurisdiction with liberty to the applicant to approach the appropriate forum in accordance with law.

*(Dr. Nandita Chatterjee)*  
Member (A)

*(Bidisha Banerjee)*  
Member (J)

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